

## Second Asian Conference on Religion and Peace

\*358. SHRI MOHD. ASRAR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the deliberations and resolutions of the Second Asian Conference on Religion and Peace held at Delhi in November, 1981;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes Sir. Govt. are aware that such a Conference was held at Delhi.

(b) Since the Conference was not officially sponsored details of its deliberations & resolutions are not available with Government.

(c) Does not arise.

श्री मोहम्मद असरार अहमद : अध्यक्ष महोदय, माननीय मंत्री जी ने कहा है कि जो प्रस्ताव पास हुए, उनकी जानकारी नहीं है। न्यूज-आयटम की जानकारी है। क्या इस बारे में इंटेलेजेंस ने कोई रिपोर्ट दी है या नहीं ?

श्री योगन्द्र मकवाना : मैंने कहा है कि यह प्राइवेट कॉन्फ्रेंस थी और इंटेलेजेंस की रिपोर्ट वहां पर आती है जहां पर एंटी नेशनल बातें डिस्कस की जाती हैं और जहां पर एक्शन लेना होता है

श्री मोहम्मद असरार अहमद : अध्यक्ष महोदय, मैंने यह पूछा है कि इंटेलेजेंस ने कोई रिपोर्ट दी है या नहीं दी है और वे कौन सी गाइड लाइन्स हैं, जिनमें इंटेलेजेंस रिपोर्ट देती है।

अध्यक्ष महोदय : बता दिया है।

श्री योगन्द्र मकवाना : मैंने बताया है कि हर मामले में रिपोर्ट नहीं दी जाती है।

## Regulation for Registration of Contractors in Mining Area

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\*326. SHRI CHINTAMANI JENA: PROF. AJIT KUMAR MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that despite the hue and cry over the plight of tribal and contract labour; most States have not accepted the Union Government (Home Ministry's) draft regulation providing for registration of Contractors in industrial and Mining area and improvement of labour conditions; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Statement is laid on the Table of the House.

### Statement

(a) and (b). It is not a fact that the draft Regulation proposed by the Ministry of Home Affairs regarding regulation of industrial and related activities in the Scheduled Areas of States to be promulgated under the provision of the Fifth Schedule of the Constitution has not been accepted by the States.

The States of Orissa and Andhra Pradesh have informed that they were placing the draft Regulation before the Tribes' Advisory Council.

Other States, excepting Karnataka and Himachal Pradesh, are still considering the draft Regulation.

The Government of Karnataka do not find it necessary to adopt the Regulation as they have no Scheduled Area. The Government of Himachal Pradesh have taken the view that since there is hardly any problem of exploitation of labour in the State, specially in Scheduled Areas there is no necessity to adopt the regulation.

**SHRI CHINTAMANI JENA:** It is a small statement and it should have been read out in the House. However, I would like to know when this draft regulation was sent to various State Governments. Are they considering it for acceptance? Have they intimated any time limit by which they will convey their decision?

**SHRI YOGENDRA MAKWANA:** We have requested the States to convey their decision as early as possible. But no time-limit has been fixed.

**SHRI CHINTAMANI JENA:** After this draft regulation of the Home Ministry, how many contractors, who are working in industrial and mining areas and are exploiting the poor Adivasi labourers have been registered? Please give Statewise figures.

**SHRI YOGENDRA MAKWANA:** This information is not available because it pertains to the Labour Ministry.

**श्री अजित कुमार मेहता :** उत्तर को सुन कर एक शर याद आता है :

बहुत शोर सुनते थे पहलू में दिल के  
ये काटा तो कतराय खून निकला ।

**अध्यक्ष महोदय :** चीरा ।

**प्रो० मधु रडवते :** मवाल पूछते शेर किस का है ।

**प्रो० अजित कुमार मेहता :** जवाब में कहा गया है कि यह सब नहीं है कि प्रारूप को राज्यों द्वारा स्वीकार नहीं किया

गया है । लेकिन जवाब में यह नहीं बताया गया है कि किस किस राज्य ने इसको स्वीकार किया है और किस किस राज्य ने इसको अस्वीकार किया है । अभी तक इसपर विचार ही हो रहा है । बहुत शोर हुआ था कि बंधुआ मजदूरों की प्रथा भारत में समाप्त होगी —

**श्री आर० एन० राकेश :** ये सब बंधुआ मजदूर तो हैं आपके सामने बैठे हुए . . . . .

(व्यवधान)

**प्रो० अजित कुमार मेहता :** जिन राज्यों पर जन संख्या का भार अधिक है वहाँ के मजदूर उन राज्यों में पलायन करते हैं जहाँ बड़ी बड़ी परियोजनाएँ चल रही होती हैं, जहाँ काम घंटों के अवसर अधिक होते हैं । हिमाचल प्रदेश, जम्मू काश्मीर, हरियाणा आदि राज्यों में ये लोग जाते हैं । आपने अपने उत्तर में कहा है :

“हिमाचल प्रदेश सरकार का विचार है कि क्योंकि राज्य में विशेष रूप से अनुसूचित क्षेत्रों में श्रमिकों के शोषण की कोई समस्या नहीं है इसलिए विनिमय को अपनाने की कोई आवश्यकता नहीं है ।

हिमाचल जैसे राज्यों ने जिन्होंने इसकी आवश्यकता नहीं समझी है और जहाँ पर बाहर से काफी बड़ी संख्या में मजदूर मजदूरी करने जाते हैं ताकि उनको कुछ मजदूरी मिल जाए और जिन का कभी कर्ज नहीं पटता है और जिन को जबरदस्ती बांध कर रखा जाता है, उन्हें छोड़ा लाने का कोई उपाय किया जाएगा और इन राज्यों को क्या इस प्रकार के निर्देश दिए जाएंगे कि वे इसको स्वीकार करें ?

**श्री योगेन्द्र मकवाना :** यह रेजोल्यूशन बेसिकली शैड्यूलड एरियाज के लिए है। जो शैड्यूलड एरियाज नहीं है वहां पर इस रेजोल्यूशन से कुछ फायदा नहीं होगा क्योंकि वे इसे एडाप्ट नहीं कर सकते हैं। यह जरूर हो सकता है कि जो वहां मजदूर आते हैं, उनकी मजदूरी आदि को रेग्युलेट करने के लिए कुछ नियम बनाए जाएं और वह लेबर मिनिस्ट्री का काम है। इस सम्बन्ध में लेबर मिनिस्ट्री को लिखूंगा कि जो शैड्यूलड एरियाज नहीं हैं वहीं भी इसको रेग्युलेट करने के लिए कुछ नियम बनाए जाएं।

**PROF. N. G. RANGA:** Much of the discontent that prevails in the tribal areas is due to the vagaries and mischief played by the contractors. For a very long time there has been the demand to control the vagaries of these contractors and, at long last this has taken the shape of a Draft Regulation. Therefore, may I request the Government to see that the acceptance of this Regulation, the implementation of it, is not left entirely to the States at their sweet will and pleasure? Some definite active steps should be taken by the Central Government itself by having some special machinery for supervision and monitoring in order to see that these contractors are controlled, that their activities are properly regulated and that these tribal people are adequately protected from their mischief.

**SHRI YOGENDRA MAKWANA:** There is the Inter-State Workmen's Act which regulates the conditions of work of the migrant workers. But, so far as this Resolution is concerned, as I have said, it pertains to the tribal areas. So far as the other States where there is no Scheduled Area are concerned, I will write to the Labour Ministry, so that they can regulate the working conditions of these contract labourers in those States where there is no tribal area.

**SHRI KRISHNA CHANDRA HALDER:** Mr. Speaker, Sir, most of the mines, i.e., coal and other mines are in the nationalised sector and the Scheduled Castes and tribals are also a Central subject. The Prime Minister is here. May I know from the honourable Prime Minister whether in respect of the mines in public sector the Government is going to bring a comprehensive Bill to abolish the contract system in the coal mines areas where tribals and Scheduled Castes labourers are exploited? I want to know this from the Government.

**SHRI YOGENDRA MAKWANA:** Sir, the question pertains to the Labour Ministry. I have taken note of the suggestion of the hon. Member and I will look into it.

**THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI):** Sir, at the moment there is no such proposal. I agree with the hon. Member that there is exploitation by some contractors, but one must see that whatever alternative comes up will work well.

**SHRI CHINTAMANI PANIGRAHI:** Sir, we are happy that the Prime Minister has said that there is exploitation of the tribal people by these contractors. For the last many years the Indian National Trade Union Congress and the Indian National Labour Federation have asked the Government that at least the contractors' exploitation of these tribal people and the rural workers should stop, and we are glad to know that inter-State migration of labour regulations are framed to regulate the labour among the States. But as far as our experience goes, so far as the working class is concerned and so far as the rural labour is concerned, these regulations are not being implemented by the State Governments and therefore, the Home Ministry has joined hands with the Labour Ministry and said that the Union Government is anxious to stop all exploitation, but the regulations are not being implemented by the State Governments. Therefore, what steps is the Home Minister going to take, in view of

what the Prime Minister said, to see that no exploitation of these tribal people is allowed?

**SHRI YOGENDRA MAKWANA:**  
There is a machinery to check and it is our duty, and the Labour Ministry is also monitoring it.

**MR. SPEAKER:** Question No. 363—  
Mr. Samar Mukherjee. Not present.  
Question No. 365—Shrimati Jayanti Patnaik.

**AN HON. MEMBER:** What about Question No. 364 about Bangladesh entrants?

**MR. SPEAKER:** Postponed to 23rd.

**Special centres to assist Small Scale Industries**

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\*365. **SHRIMATI JAYANTI PATNAIK:**

• **SHRI JAI NARAYAN ROAT:**

Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry has taken decision to set up special centres to give assistance to small scale industries to update its technology;

(b) if so, what are the different types of small scale industries which will be given first preference in granting assistance from the special centres;

(c) whether such special centres will be set up in each State with branches at the district level; and

(d) the details about the expected time in implementing the above proposal?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA):** (a) No, Sir. However, some proposals are under consideration.

(b) to (d). Does not arise.

**SHRIMATI JAYANTI PATNAIK:**  
Mr. Speaker, Sir, about part (a) of my question the hon. Minister has said that there is no such decision to set up special centres to give assistance to small scale industries to update its technology. However, some proposals are under consideration. May I know from the hon. Minister whether the Government has constituted any study group to set up special centres for small scale industries to update the technology specially in the industrially backward States like Orissa?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** Sir, the office of the Development Commissioner, Small Scale Industries, has already initiated a survey to go into the causes of sickness with special reference to updating of technology throughout the country. Orissa is included in that. It is only after that we will examine the proposal of setting up special centres for updating the technology.

**SHRIMATI JAYANTI PATNAIK:**  
What is the norm or the eligibility criterion for such assistance from the special centres?

**SHRI CHARANJIT CHANANA:** Sir, it will be decided after the proposals come, after the studies are conducted and the proposals are finalised.

**MR. SPEAKER:** Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

**Borstal Schools for Child Criminals in States**

\*351. **SHRI G. NARSIMHA REDDY:**  
**SHRI VIRDHI CHANDRA JAIN:**

Will he Minister of HOME AFFAIRS be pleased to state

(a) whether it takes too long to try teen aged criminals booked for begging on the streets and they remain stranded in jails many times in the